

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A. 843 of 97

Date of Decision on 23.3.98

Present : Hon'ble Dr. B.C. Sarma, Administrative Member.  
Hon'ble Mr. D. Purkayastha, Judicial Member.

Nepal Ch. Dey

-v e r s u s-

C.F.I.

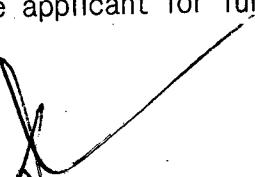
For the applicant : Sk. Abu Sufian, counsel.

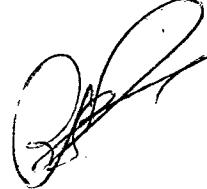
For the respondents : None.

O R D E R

B.C. Sarma, AM

It appears that the applicant was an employee of the State of W.B. and later he joined in F.C.I. In either capacity whether being an employee of the State of W.B. or an employee of F.C.I., he cannot approach this Tribunal since we do not have any jurisdiction to adjudicate the dispute raised herein. So the case should be returned to the applicant for filing it before the appropriate forum. Therefore, the application is returned to the Id. counsel for the applicant for further necessary action.

  
(D. Purkayastha)  
Member (J)

  
(B.C. Sarma)  
Member (A)

a.k.c.